

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 297/TT/2026

- Subject** : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003, and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, for the true-up of the transmission tariff for the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019, and the determination of the transmission tariff for the 2024-29 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024, for the assets under “Establishment of 220/66 kV, 2x160 MVA GIS Substation at UT Chandigarh along with 220 kV D/C Line from Chandigarh GIS to 400/220 kV Panchkula” (PG) Substation”.
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Uttar Pradesh Power Corporation Limited (UPPCL) and Others
- Date of Hearing** : **31.7.2026**
- Coram** : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member
- Parties Present** : Shri Zafrul Hasan, PGCIL
Shri Angaru Naresh Kumar, PGCIL
Shri Raman Kumar, PGCIL

Record of Proceedings

The matter was heard through a virtual hearing.

2. The Petitioner's representative submitted that the present Petition has been filed for the truing up of the transmission tariff for the 2019-24 period and to determine the transmission tariff for the 2024-29 period. He further submitted that the Petitioner, aggrieved by the Commission's order dated 23.9.2024 in Petition No. 328/TT/2023, filed an appeal before the Appellate Tribunal for Electricity (APTEL), seeking condonation of a time overrun of 290 days in the commissioning of the transmission



assets. He sought permission to revise the claims based on the judgment of the APTEL.

3. After the hearing, the Commission directed as under:

- a) Issue notice to the Respondents; and
- b) The Respondents to file their respective replies, if any, within two weeks, with an advance copy to the Petitioner, who may file its rejoinder, if any, within one week thereafter.

4. The Petitioner is directed to submit the following information, on an affidavit, with a copy to the Respondents, within two weeks:

- i. Detailed justification for the variation in the FR-apportioned cost vis-à-vis the estimated competition cost of the transmission assets;
- ii. Liability Flow Statement for the transmission assets for the 2019-24 and 2024-29 tariff periods, in Excel format;
- iii. Calculation of the Interest During Construction (IDC) Statement and financing charges for the transmission assets in the linked Excel format. Further, provide the floating interest rate considered for computation against the loan source, wherever the floating rate has been used in the IDC sheet for loans.
- iv. Form 9-C in Excel format for consolidation of loans from each source;

5. The Petition will be listed for hearing on **15.9.2026**.

By order of the Commission

**sd/-
(T.D. Pant)
Joint Chief (Law)**

